

FIR No. 517/20  
PS Hari Nagar  
**New Case No. 3341/2020**

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet received from the court of Ld. Duty MM. It be checked and registered.

Present: Ld. APP for State through VC.

Accused is stated to be in JC.

**Court is convened through VC (CISCO Webex).**

Charge sheet perused.

I take cognizance of the offence.

Let the copy of chargesheet and relevant documents be supplied to the accused through the jail superintendent concerned. Jail superintendent is directed to produce the accused through VC.

Put up for scrutiny of documents and appearance of accused on 10.09.2020.



(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 025357/19  
PS Hari Nagar  
**New Case No. 3322/2020**

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet received from the court of Ld. Duty MM. It be checked and registered.

Present: Ld. APP for State through VC.

Accused is stated to be in JC.

**Court is convened through VC (CISCO Webex).**

Charge sheet perused.

I take cognizance of the offence.

Let the copy of chargesheet and relevant documents be supplied to the accused through the jail superintendent concerned.

Let the matter be referred to the Lok Adalat scheduled on 05.09.2020. Jail superintendent is directed to produce the accused through VC.

Notice be issued to the IO as well as the complainant/owner of the stolen property to join the proceedings through VC.

Ahlmad is directed to send the file complete in all respect well with in time.

  
(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 42/19  
PS Hari Nagar  
**New Case No. 3318/2020**

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet received from the court of Ld. Duty MM. It be checked and registered.

Present: Ld. APP for State through VC.

Accused is stated to be in JC.

**Court is convened through VC (CISCO Webex).**

Charge sheet perused.

I take cognizance of the offence.

Let the copy of chargesheet and relevant documents be supplied to the accused through the jail superintendent concerned.

Let the matter be referred to the Lok Adalat scheduled on 05.09.2020. Jail superintendent is directed to produce the accused through VC.

Notice be issued to the IO as well as the complainant/owner of the stolen property to join the proceedings through VC.

Ahlmad is directed to send the file complete in all respect well with in time.

(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 209/19  
PS **MUNDKA**

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused persons are stated to be on court bail.

Sh. Kushal Dahiya, Ld. Remand Advocate for accused persons.

**Court is convened through VC (CISCO Webex).**

Process not issued by the Ahlmad.

Put up for the purpose fixed on 19.10.2020.

(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 593/18  
PS MUNDKA  
New No. 3031/20

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.


Accused is stated to be on court bail.

Sh. Kushal Dahiya, Ld. Remand Advocate for accused persons.

**Court is convened through VC (CISCO Webex).**

Process not issued by the Ahlmad.

Put up for the purpose fixed on 19.10.2020.



(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 289/2020  
PS **MUNDKA**

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.


Accused persons are stated to be on court bail.

Sh. Kushal Dahiya, Ld. Remand Advocate for accused persons.

**Court is convened through VC (CISCO Webex).**

Process not issued by the Ahlmad.

Put up for the purpose fixed on 19.10.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 430/2020  
PS Hari Nagar

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

Sh. Ankit Tyagi, Id. Counsel for the applicant.


It is stated by the counsel that he has not received the annexure filed by the Jail Superintendent alongwith his reply dated 22.08.2020.

Heard.

Let the same be supplied to the Id. Counsel through whatsapp/

e-mail.

At request, put up on 03.10.2020 for consideration.

  
(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 428/2020  
PS Hari Nagar  
**New Case No. 3032/2020**

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

Let report be called from Jail Superintendent concerned in terms of order dated 29.07.2020.

IO and owner of stolen property are directed to join the proceedings through VC on 09.09.2020.



(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020



FIR No. 90/20  
PS Hari Nagar

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

Both accused in JC through VC.

It is stated by accused Ajay that his counsel could not check the copy of chargesheet due to lock-down.

Heard.

At request, put up for scrutiny of documents and committal proceedings on 29.08.2020.

(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

E-FIR No. 73/2020  
PS Hari Nagar

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

Accused not produced from JC through VC.

Jail Superintendent is directed to produce the accused through

VC.

Put up for the purpose fixed on 10.09.2020.

(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

E-FIR No. 037519/19  
PS Hari Nagar  
**New Case No. 3033/2020**

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

Accused not produced from JC through VC.

Jail Superintendent is directed to produce the accused through VC. IO as well as the complainant/owner of stolen property are also directed to join the proceedings through VC on the NDOH.

Put up for further proceedings on 29.08.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 419/20  
PS Hari Nagar  
**New Case No. 3041/2020**

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

Accused not produced from JC through VC.

Jail Superintendent is directed to produce the accused through VC. IO is also directed to join the proceedings through VC on the NDOH.

Put up for further proceedings on 10.09.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

**Shipra Gupta Vs. Subhash Chander Gupta & Ors.**

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. Counsel for the complainant through VC.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of pre-summoning evidence, therefore, put up the matter for the same on 29.10.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babta Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 537/19  
PS Hari Nagar  
**New Case No. 715/20**

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Applicant with Id. Counsel.

**Court is convened through VC (CISCO Webex).**


File taken up today on an application seeking release of personal search articles i.e. mobile make Samsung A8 Plus moved on behalf of accused Akshay Kumar.

Heard. File perused. *& reply e*

Let the personal search articles i.e. mobile make Samsung A8 plus be released as per personal search memo to the rightful owner after due verification .

Application stands disposed of accordingly.

Copy dasti.

  
(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.  
Accused Pramod @ Ganja produced from JC through VC.  
Accused Ajay @ Monga through whatsapp video call.  
Ms. Pooja, wife of accused Pramod @ Ganja and sister of accused Ajay @ Monga in person with counsel Sh. Ravi Kumar Sharma.  
Sh. Ram Kishore Singh, complainant/owner of stolen property in person (duly identified by the IO through VC).

It is submitted by the complainant/owner of stolen property that he has settled the matter with the accused persons in the sum of Rs. 4000/- and received the same today from Ms. Pooja, wife of accused Pramod @ Ganja and sister of accused Ajay @ Monga and does not want to pursue the case as he has received the stolen car. In view of the above, he seeks permission of the Court to compound the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about his voluntariness and having examined his, I am satisfied that he is making statement voluntarily. Therefore, let his statement to this effect be recorded separately. Statement recorded.

File perused, perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, offence stands compounded. Consequently, accused **Ajay @ Monga and Pramod @ Ganja are acquitted** of the offence punishable under Section 411 IPC.

Superdari, if any stands cancelled. Case property, if any, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement.

**Accused Pramod @ Ganja be released from JC, if not required in any other case. Copy of order be sent to Jail Superintendent for compliance.**

File be consigned to record room after due compliance.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi/26.08.2020

FIR No. 316/2020  
PS MUNDKA

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

IO in person.

SHO PS Mundka and ACP Nangloi through VC.

During the course of proceedings it is stated by the ACP concerned that he has not read the judgment passed by the Hon'ble Supreme Court of India in case of ***Nipun Sharma Vs. UOI, Ministry of Home Affairs decided on 11.12.2018***. He further stated that he has also not aware of the order dated 12.02.2020 passed by this court in case FIR no. 419/19.

Heard. File perused.

Earlier, detailed order was passed by this court in FIR no. 419/19 wherein directions passed by the Hon'ble Supreme Court of India were mentioned and SHO concerned was directed to comply the same. However, SHO and ACP have not bothered to go through the order passed by this court as well as judgment passed by Hon'ble Supreme Court of India. Therefore, both of them are directed to file explanation in this regard today itself at 4 PM.



(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020



**At 4 PM**

Present: Ld. APP for State through VC.  
IO in person.

SHO PS Mundka and ACP Nangloi have not joined the proceedings through VC, despite directions.

Explanation received from ACP Nangloi and IO. However, SHO has not filed explanation/reply. Further he has not even joined the proceedings at 4 PM. However, in the interest of justice, no adverse order is being passed against him. He is directed to file an explanation on 27.08.2020 at 12.30 PM.



(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 92/19  
PS Anand Parbat

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**


IO SI Shiv Prakash in person.

IO has moved an application seeking withdrawal of application moved to get the statement recorded u/s 164 Cr.P.C. in FIR no. 92/19.

Heard.

Application stands dismissed, *being devoid of merits*

IO is directed to produce the witness on 29.08.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 56/20  
PS Anand Parbat

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

IO SI Shiv Prakash in person.

IO has moved an application seeking withdrawal of application moved to get the statement recorded u/s 164 Cr.P.C. in FIR no. 56/20.

Heard.

Application stands dismissed, *Being devoid of merits*

IO is directed to produce the witness on 29.08.2020.

(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 131/20  
PS Anand Parbat

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

IO SI Shiv Prakash in person.

IO has moved an application seeking withdrawal of application moved to get the statement recorded u/s 164 Cr.P.C. in FIR no. 131/20.

Heard.

Application stands dismissed. *Being devoid of merits*

IO is directed to produce the witness on 29.08.2020.



(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

FIR No. 07/19  
PS Anand Parbat

26.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**


IO SI Shiv Prakash in person.

IO has moved an application seeking withdrawal of application moved to get the statement recorded u/s 164 Cr.P.C. in FIR no. 07/19.

Heard.

Application stands dismissed being devoid of merits.

IO is directed to produce the witness on 29.08.2020.



(Babita Puniya)  
MM-06/W/Delhi  
26.08.2020

State vs. Akash & Ors.

FIR No.210/14  
PS: Hari Nagar

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Ld. Counsel for accused persons through VC.  
**Court is convened through VC (CISCO Webex).**

Part arguments heard.

Put up for further arguments on 30.08.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused persons are stated to be on police bail.

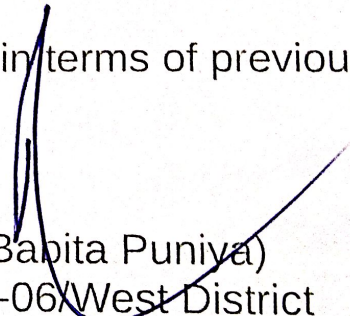
Sh. Manish Kumar, Ld. Counsel for complainant through VC.

**Court is convened through VC (CISCO Webex).**

It is stated by the Ld. Counsel for the complainant that there is no possibility of settlement as cross FIR has been registered against him.

Heard. File perused.

Let accused be summoned afresh in terms of previous order for 21.12.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

Sarita Dhiman vs. Joginder Kumar

CC No.2231/2020

PS: Hari Nagar

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. Counsel for complainant through VC.  
IO/ASI Lal Singh through VC.

**Court is convened through VC (CISCO Webex).**

Ld. Counsel seeks some time to address the arguments on the application under section 156(3) Cr.P.C.

Heard. Allowed.

Put up for arguments on the application under section 156(3) Cr.P.C. on 08.09.2020. .

(Barita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020



State vs. Sudhir @ Deepu

FIR No.229/19  
PS: Mundka

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. S.C. Verma, Ld. LAC for accused through VC.

**Court is convened through VC (CISCO Webex).**

It is stated by the Ld. LAC that he has no instruction from the accused. Therefore, he prayed that court notice may be issued to accused.

Heard.

Let court notice be issued accused for NDOH.

Put up for purpose fixed on 29.08.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

State vs. Neeraj & Sonu

FIR No.292/2020

PS: Mundka

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. Krishnandan Sharma, Ld. Counsel for accused Neeraj.

Sh. Kushal Dahiya, Ld. LAC for accused Sonu.

Both accused persons are stated to be in JC.

**Court is convened through VC (CISCO Webex).**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let copy of challan be supplied to Ld. Counsel for accused Neeraj.

Jail Superintendent is directed to supply the copy of challan to accused Sonu.

Put up for scrutiny of documents and arguments on the point of charge on 10.09.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

State vs. Harvinder Kaur & Ors.

FIR No.755/16  
PS: Hari Nagar

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Sh. Anand Kumar, Ld. Counsel for accused persons through VC.

**Court is convened through VC (CISCO Webex).**

It is stated by the Ld. Counsel that he has not received the copy of challan.

Heard.

Let same be supplied to the accused persons.

Put up for scrutiny of documents/further proceedings  
on 07.09.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh charge-sheet filed. It be checked and registered as per rules.

Present: Ld. APP for State through VC.  
IO in person.

Accused is stated to be on court bail.

**Court is convened through VC (CISCO Webex).**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

Since accused is sent to face trial for the offence punishable under section 379/411 IPC which is compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the owner of stolen property/complainant to join the proceedings through VC or appear in person on NDOH.

IO to also join the proceedings through VC on NDOH. He is also directed to ensure the presence of owner of stolen property/complainant and accused on the next date of hearing through VC.

Put up on 05.09.2020 before Lok Adalat.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

State vs. Raju Mishra etc.

FIR No.013800/2020

PS: Hari Nagar

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh charge-sheet filed. It be checked and registered as per rules.

Present: Ld. APP for State through VC.

IO in person.

Accused persons are stated to be in JC.

**Court is convened through VC (CISCO Webex).**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

Since accused persons are sent to face trial for the offence punishable under section 411/34 IPC which is compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the owner of stolen property/complainant to join the proceedings through VC or appear in person on NDOH.

IO to also join the proceedings through VC on NDOH. He is also directed to ensure the presence of owner of stolen property/complainant on the next date of hearing.

Jail Superintendent is directed to produce the accused persons on NDOH through VC.

Put up on 05.09.2020 before Lok Adalat.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

State vs. Afroz

FIR No.648/16

PS: Hari Nagar

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused is absent.

IO in person with case file.

Process Server HC Babu Lal in person.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

Let statement of process server HC Babu Lal, who had executed the process under section 82 of the Code of Criminal Procedure be recorded. Statement recorded.

In view of the statement of the process server and his report Ex.P-1, I am of the considered opinion that process has been duly executed. However, the accused **Afroz** has failed to appear before the court within the stipulated period from the date of execution of the process under section 82 CrPC. **Therefore, he is declared as absconder in this case.**

Intimation be sent to the SHO concerned.

Application stands disposed of.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

IO is absent.

Victim is absent.

**Court is convened through VC (CISCO Webex).**

Today, the application is listed for recording the statement of victim, however, none has appeared on behalf of IO.

Let an explanation be called from SHO concerned for 29.08.2020 in this regard.

*g/h* IO is directed to produce the victim on NDOH.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

Kishanwati vs. Hari Kishore

CC No.1274/16

PS: Mundka

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex).**

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace the file by NDOH.

Put up for further proceedings on 23.09.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020



26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex).**

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace the file by NDOH.

Put up for further proceedings on 23.09.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

State vs. Subash Yadav etc.

FIR No.239/15

PS: Mundka

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused persons.

**Court is convened through VC (CISCO Webex).**

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace the file by NDOH.

Put up for further proceedings on 23.09.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.


Accused not produced from JC.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up on 10.08.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

State vs. Yatish

FIR No.128/2020

PS: Hari Nagar

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. Kushal Dahiya, Ld. LAC through VC.

Accused not produced from JC.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up on 29.08.2020.



(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

Avtar Singh vs. Kanwaldeep Singh & Ors.

CC No.3364/16

PS: Hari Nagar

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

File taken up today.

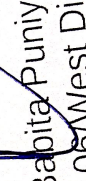
Present: None.

**Court is convened through VC (CISCO Webex).**

Let an explanation be called from Ahlmad as why the file was not put before the court on date fixed.

Let court notice be issued to all concerned parties for

29.08.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

Avtar Singh vs. Harvinder Pal Singh

CC No.1701/16

PS: Hari Nagar

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

File taken up today.

Present: None.

**Court is convened through VC (CISCO Webex).**

Let an explanation be called from Ahlmad as why the file was not put before the court on date fixed.

Let court notice be issued to all concerned parties for

29.08.2020.

(Babita Puniya)

MM-06/West District

Tis Hazari Courts/Delhi

26.08.2020

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. Krishnandan Sharma, Ld. Counsel for accused Neeraj.

Sh. Kushal Dahiya, Ld. LAC for accused Sonu.

Both accused persons are stated to be in JC.

**Court is convened through VC (CISCO Webex).**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let copy of challan be supplied to Ld. Counsel for accused Neeraj.

Jail Superintendent is directed to supply the copy of challan to accused Sonu.

Put up for scrutiny of documents and arguments on the point of charge on 10.09.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020

State vs. Suraj

FIR No.037936/19

PS: Hari Nagar

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh charge-sheet filed. It be checked and registered as per rules.

Present: Ld. APP for State through VC.

IO in person.

Accused is stated to be in JC.

**Court is convened through VC (CISCO Webex).**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

Since accused is sent to face trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the owner of stolen property/complainant to join the proceedings through VC or appear in person on NDOH.

IO to also join the proceedings through VC on NDOH. He is also directed to ensure the presence of owner of stolen property/complainant on the next date of hearing.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up on 05.09.2020 before Lok Adalat.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Dell  
26.08.20



State vs. Mohd. Wasim

FIR No.08/2020

PS: Mundka

26.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused not produced from JC.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up on 10.09.2020 for further proceedings.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
26.08.2020